

IN THE HIGH COURT FOR THE STATE OF TELANGANA

AT HYDERABAD

WEDNESDAY, THE NINTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 986 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred against the orders dated 25-08-2026 in W.P.No.29227 Of 2025 on the file of the High Court.

Between:

M/s. Sri Chakra Avenues Private Limited,, (CIN U45200TG2006PTC051650),
Rep. by its Managing Director, Sri M. Rajendra Prasad Varma, S/o. Late
Kranti Raju, Aged about 58 years, Occ Business, R/o. Flat No. 72, Ground
Floor, Journalist Colony, Near Andhra Jyothi, Jubilee Hills, Hyderabad.

...APPELLANT

AND

1. The State of Telangana,, Rep. by its Principal Secretary, Municipal Administration and Urban Development Department, Secretariat, Hyderabad.
2. The Greater Hyderabad Municipal Corporation,, MCH Complex, Lower Tank Bund Road, Hyderabad, represented by its Commissioner.
3. The Zonal Commissioner,, Greater Hyderabad Municipal Corporation, Serilingampally Zone, Ranga Reddy District.
4. The Chief City Planner,, Greater Hyderabad Municipal Corporation, Lower Tank Bund Road, Hyderabad - 500 004.
5. M/s. Aura Realty Private Limited,, (CIN: U45100TG2012PTC084829), (formerly M/s. Mahira Ventures Private Limited), having its registered office at 21st Floor, a Wing, Galaxy Towers, Raidurg, Hyderabad - 500 081.
6. M/s. Aura Infra Private Limited, (CIN: U45500TG2016PTC 111433) , (Formerly M/s. Aurobindo Realty & Infrastructure Private Limited), having its registered office at 21st Floor, A Wing, Galaxy Towers, Raidurg, Hyderabad - 500 081. Represented by its Authorized Signatory.

...RESPONDENTS

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned order dated 25-08-2026 in I.A. No. 1 of 2025 in W.P. No. 29227 of 2025 passed by the learned single judge of this Honble Court, Honble Sri Justice B. Vijaysen Reddy.

Counsel for the Appellant: SRI J.PRABHAKAR REPRESENTS SRI P. PRATAP

Counsel for the Respondent No.1: GP FOR MCPL ADMN URBAN DEV

**Counsel for the Respondents No 2 To 4: SRI M.SANDEEP FOR
SRI K. RAVI MAHENDER, SC FOR GHMC**

Counsel for the Respondents No 5 & 6: SRI T.SARATH

The Court made the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT APPEAL No. 986 of 2026
(CNR No.HBHC010606392026)**

DATED : 09.09.2026

Between:

M/s. Sri Chakra Avenues Private Limited

... Appellant

AND

The State of Telangana and five others

... Respondents

JUDGMENT:

Sri J. Prabhakar, learned Senior Counsel represents Sri P. Pratap, learned counsel for appellant/writ petitioner.

Sri M. Sandeep, learned counsel appears for Sri K. Ravi Mahender, learned Standing Counsel for Greater Hyderabad Municipal Corporation appears for respondent Nos.2 to 4.

Sri T. Sharath, learned counsel for respondent Nos.5 and 6.

2. The instant Writ Appeal is filed by the writ petitioner against the interim order dated 25.08.2026 passed in Writ Petition No.29227 of 2025 being affected by the last sentence of the interim order whereby the learned writ Court granted liberty to the unofficial respondents to proceed with the construction, if any building permission is granted. But, this was in the backdrop of the interim direction upon respondent Nos.2 to 4 to

ensure that no construction activity is undertaken by respondent Nos.5 and 6, if they do not possess building permission.

3. Learned counsel for respondent Nos.5 and 6 submits that respondent Nos.5 and 6 have only applied for building permission and it is yet to be decided. Moreover, the matter is posted for 20.09.2026.

4. As such, at this stage, we do not find good reasons to interfere in the matter. The parties are at liberty to agitate their cause of action before the learned writ Court.

The instant Writ Appeal is accordingly disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

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**SD/- A.V.S.PRASAD
DEPUTY REGISTRAR**

SECTION OFFICER

To,

1. The Principal Secretary, Municipal Administration and Urban Development Department, State of Telangana, Secretariat, Hyderabad.
2. The Greater Hyderabad Municipal Corporation,, MCH Complex, Lower Tank Bund Road, Hyderabad, represented by its Commissioner.
3. The Zonal Commissioner,, Greater Hyderabad Municipal Corporation, Serilingampally Zone, Ranga Reddy District.
4. The Chief City Planner, Greater Hyderabad Municipal Corporation, Lower Tank Bund Road, Hyderabad - 500 004.
5. One CC to SRI. P PRATAP, Advocate [OPUC]
6. Two CCs to GP FOR MCPL ADMN URBAN DEV, High Court for the State of Telangana, at Hyderabad [OUT]
7. One CC to SRI K. RAVI MAHENDER, SC FOR GHMC [OPUC]
8. One CC to SRI T.SARATH, Advocate [OPUC]
9. Two CD Copies

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TKS

HIGH COURT

DATED: 09/09/2026

JUDGMENT

WA.No.986 of 2026



**DISPOSING OF THE WRIT
APPEAL WITHOUT COSTS**

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19/9/26